

IN THE HIGH COURT OF JHARKHAND AT RANCHI

Cr. Rev. No. 1634 of 2019

Sahadev Mahato Petitioner
Versus
The State of Jharkhand & Anr. Opp. Parties

CORAM: HON'BLE MR. JUSTICE RAJESH KUMAR

For the Petitioner : Mr. Ranjan Kumar, Adv.
For the State : APP

The matter was taken up through Video Conferencing. Learned counsel for the parties had no objections with it and submitted that the audio and video qualities are good.

07/06.09.2021: It has been submitted that the defects have been removed.

Office to check and proceed accordingly.

As there is chance of compromise between the parties, let this matter be referred to Lok Adalat scheduled to be held on 11.09.2021.

(Rajesh Kumar, J.)

Ravi/